

ITEM NO.7

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 5594/2015 in

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6497/2014

(Arising out of impugned final judgment and order dated 22/07/2013 in CRLA No. 1469/1983 passed by the High Court of Judicature at Allahabad)

MADAN SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(For deletion of the name of respondent and office report)

Date : 22/07/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AMITAVA ROY
[IN CHAMBER]

For Petitioner(s) Mr. Vivek Sharma, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s) Mr. Rajesh Kumar Maurya, Adv.
Mr. Sudeep Kumar, Adv.
Mr. Abhishth Kumar, Adv.

Mr. Sarad Kumar Singhania, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The application for deletion of respondent No. 2 from the array of parties is allowed. Cause title be amended accordingly.

(S. K. RAKHEJA)
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER